

Minutes of the Twenty-sixth to Thirty-sixth sittings of the Committee on Petitions.

12-12 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Appropriation Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to

make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (No. 3) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 27th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PETITIONS

THIRD REPORT

SHRI S. C. SAMANTA: I beg to present the Third Report of the Committee on petitions.

EVIDENCE

SHRI S. C. SAMANTA: I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

श्री कंबर लाल गुप्त (दिल्ली सबर) : अध्यक्ष महोदय, मैं कोई नॉटिफिकेशन नहीं करना चाहता बल्कि आपसे ही एक निवेदन करना चाहता हूँ। ग्राइटम नं 5, 6 और 7 को आप देखें। इसमें चार नोटिफिकेशन्स हैं और चार में से तीन के साथ विलम्ब होने के कारणों का स्टेटमेंट भी दिया गया है। आप देखें कि तीन में डिले है। तो मैं आपके जरिए से मन्त्री महोदय से कहना चाहता हूँ कि इस प्रकार से जो डिले होती है वह बहुत गलत है। मैं यह भी चाहूंगा कि आप उनसे कहें कि वे समय पर दिया करें।

MR. SPEAKER: They have heard it. I should like them to place it in time.